

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

06.07.2012

OA No. 429/2011

Mr. S.S. Ola, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Learned counsel for the applicant submits that he has made a representation dated 25.08.2011 (Annexure A/1) before the competent authority for redressal of his grievances, which is pending for consideration.

Having heard the learned counsel for the parties, we direct the respondents to consider and decide the representation of the applicant dated 25.08.2011 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

J.C. S. Rathore
(Justice K.S.Rathore)
Member (J)

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